

requested the State Governments to implement the labour laws in true letter and spirit. In the recently held 43rd Session of the State Labour Ministers' Conference on 27th September, 2012 in New Delhi, under the Chairmanship of the Union Minister of Labour and Employment, he again appealed to the State Governments for strict enforcement of labour laws and stressed the need to ensure a healthy social dialogue for maintaining industrial peace.

Abolishing income ceiling of beneficiaries under ADIP scheme

*376. PROF. ANIL KUMAR SAHANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the income ceiling for eligible beneficiaries and ceiling of the cost of assistive devices under Assistance to Disabled Persons for Purchasing/Fitting of Aids/Appliances (ADIP) scheme is much less resulting into lesser number of disabled persons availing the benefits of ADIP scheme; and

(b) if so, whether there is any proposal to abolish income ceiling and ceiling of the cost of assistive devices so as to allow every disabled person to avail the benefits of ADIP scheme?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA): (a) and (b) Under Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP) scheme, persons with disabilities (PwDs) with income limit as per details mentioned below are eligible for availing benefit under the scheme. Only those aids/appliances, which do not cost more than Rs. 6000/- are covered under the scheme.

Total Income

Amount of Assistance

(i) Upto Rs. 6,500/- per month

(i) Full cost of aids/appliances

(ii) Rs. 6,501/- to Rs. 10,000/- per month

(ii) 50% of cost of aids/appliances

Approximately 2.50 lakh persons with disabilities are benefited under the scheme per year, at present. The revision of income ceiling and amount of assistance under the scheme is under consideration.